

16 of the Merchant Shipping Act, 1958.

- (2) A statement correcting certain information given by him in the House on the 25th July, 1967 during the discussion on the statement regarding Repatriation of Dr. Dharma Teja. [Placed in Library. See No. LT-1347/67].

**Mr. Speaker:** Next, Shri K. K. Shah.

**Shri Nath Pai (Rajapur):** Sir, I do not think you are following the rules this time. You had told us then that after the statement is made by the Minister concerned, you will allow us an opportunity to ask questions....

**..Mr. Speaker:** That statement has not yet been made.

**Shri Nath Pai:** It is laid on the Table.

**Mr. Speaker:** This is different. He is yet to come to that.

**Shri S. M. Banerjee (Kanpur):** Sir, I want to speak on sub-item (2) of item 4 of the agenda. The hon. Minister has laid a statement on the Table, correcting some information given by him on the floor of the House on 25th July 1967. Here I would point out that the earlier statement was made by the Minister as early as 25th July. Today it is 8th August and he is correcting it now. Previously it was ruled by the Chair that if there was any apparent mistake committed unconsciously or consciously, inadvertently or otherwise, it should be corrected immediately. He is correcting the answer which he gave on the 25th today knowing fully well that the House is going to adjourn on the 12th so that there is not time left for discussion. So I will only request you to see that it is not done in future.

**REPORT OF THE PRESS COUNCIL OF INDIA FOR 1966, (NOVEMBER-DECEMBER)**

**The Deputy Minister in the Ministry of Information and Broadcasting**

**(Shrimati Nandini Satpathy):** Sir, on behalf of Shri K. K. Shah, I beg to lay on the Table—

A copy of the Report of the Press Council of India for the year 1966 (November-December) under section 18 of the Press Council Act, 1965. [Placed in Library. See No. LT-1348/67.]

**REPORT OF THE COMMISSIONER OF RAILWAY SAFETY FOR 1965-66, PAPERS UNDER SUB-RULE (5) OF RULE 3 OF THE AIR CORPORATIONS RULES, ETC.**

**The Deputy Minister in the Ministry of Tourism and Civil Aviation (Shrimati Jahanara Jaipal Singh):** Sir, on behalf of Dr. Karan Singh, I beg to lay on the Table—

(1) A copy of the Report of the Commissioner of Railway Safety on the working of the Railway Inspectorate for the year 1965-66. [Placed in Library. See No. LT-1349/67].

(2) A copy each of the following papers under sub-rule (5) of rule 3 of the Air Corporations Rule, 1954:

(i) Summary of Budget Estimates for Revenue and Expenditure of Air India for the year 1967-68.

(ii) Summary of Actuals for the year 1965-66, Budget Estimates and Revised Estimates for the year 1966-67 and Budget Estimates for the year 1967-68 under Capital of Air India.

[Placed in Library. See No. LT-1350/67.]

(iii) Summary of Budget Estimates of Revenue and Expenditure of the Indian Airlines Corporation for the year 1967-68.

(iv) Summary of Actuals for the year 1965-66, Budget Esti-